

figures of corresponding period of the previous year. The shortfall in revenue was due to misuse of Franking machine which came to light during Feb. 1994 onwards.

(d) Private mailing agents were alleged to have tampered with the Franking machines. The maintenance of Franking machines is done by the respective manufacturing companies.

Speed-Post Delivery Stations in Andhra Pradesh

2433. SHRI MOHAN BABU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to open more speed-Post Delivery Stations by the Postal Department in Chittoor, Anantpur and Cuddapah districts of Andhra Pradesh; and

(b) if so, the number of new Stations from where Speed-Post Service will operate in the above districts in Andhra Pradesh during 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b) No, Sir. Speed Post service is introduced if the same is justified on the basis of traffic and transit norms which ensure financial and operational viability and also specific customer needs. This is an ongoing process.

The existing Speed post stations in Andhra Pradesh are as below:—

(i) National network

Hyderabad
Vijayawada
Visakhapatnam
Tirupati

(ii) Point to Point centres:

Anantapur	Mahabubnagar
Eluru	Nalgonda
Guntur	Nellore
Kakinada	Nizamabad
Karimnagar	Ongole
Khammam	Rajahmundry
Kothagudem	Tanuku
Kurnool	Tenali
Machilipatnam	Warangal

Cases of Theft and Robbery in Sarita Vihar, New Delhi

2434. SHRI RAJ NATH SINGH:
SHRIMATI MALTI SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that cases of theft, robbery etc. are increasing day by day in the DDA colony, Sarita Vihar, New Delhi;

(b) if so, the details thereof;

(c) whether Government are aware that in spite of complaints by the residents, police officials at the police Chowki in Sarita Vihar are not duly registering the cases and are not taking any action against the culprits; and

(d) if so, the details in this regard and what action Government propose to take against police officials and whether Government propose to take any safety measures for the residents of Sarita Vihar, New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF M. KAMSON): (a) and (b) No case of robbery in DDA colony, Sarita Vihar has been reported during the last six months i.e. from 1.6.95 to 30.11.95. However, twenty six cases of theft have been reported in the said colony during the above period. Month-wise details of these theft cases are given in the enclosed statement (See below).

(c) and (d) No such complaint of non-registration of cases has been received.

As regards, safety measures, patrolling in the area has been intensified. A servant

verification camp was organised in the colony on 25th and 26th November, 1995.

Statement

Number of Month-wise Theft Cases in Sarita Vihar

Month	Cases reported	Cases solved	Cases challaned the court	Cases in pending investigation	No. of persons arrested	No. of persons challaned the court	Number of cases untraced
1995							
June	8	—	—	—	—	—	8
July	4	—	—	—	—	—	4
August	2	—	—	—	1	—	1
September	2	2	2	—	—	4	—
October	8	—	—	—	8	—	—
November	2	—	—	—	2	—	—

दिल्ली पुलिस में कार्यरत अनुसूचित जनजातियों के अधिकारियों की तैनाती

2435. श्री मूलचन्द मीणा: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली पुलिस में अनुसूचित जनजातियों के कितने पुलिस उपायुक्त, सहायक पुलिस आयुक्त और इंस्पेक्टर हैं और उन स्थानों के नाम क्या हैं जहाँ उन्हें वर्तमान में तैनात किया गया है और गत तीन वर्षों के दौरान वे कहाँ पर हैं; और

(ख) अनुसूचित जनजातियों के उन पुलिस अधिकारियों की जिला, सब-डिवीजन या पुलिस स्टेशन के प्रभारी के रूप में तैनाती न करने के क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (प्रो० एम० कामसन): (क) दिल्ली पुलिस में, अनुसूचित जनजाति के पुलिस उप-आयुक्तों, पुलिस सहायक आयुक्तों और निरीक्षकों की संख्या निम्न प्रकार है:—

- | | | |
|-----------------------|---|----|
| 1. पुलिस उप-आयुक्त | — | 3 |
| 2. पुलिस सहायक आयुक्त | — | 19 |
| 3. निरीक्षक | — | 43 |

पिछले तीन वर्षों के दौरान उनकी तैनाती के ब्यौरे अनुपत्र में दिए गए हैं। [देखिए परिशिष्ट 175, अनुपत्र संख्या 56]

(ख) दिल्ली पुलिस में अनुसूचित जनजाति के अधिकारियों के स्थानांतरण और तैनाती के मामले में कोई भेदभाव नहीं बरता जाता है। दिल्ली पुलिस अपने अधिकारियों को इस प्रकार से बदलती रहती है कि इनमें से प्रत्येक को पुलिस की विभिन्न शाखाओं के कार्य के निर्वाहन का मौका मिल सके।

Convictions under NDPS Act

2436. SHRI GURUDAS DAS GUPTA:
SHRI GAYA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered in Delhi after the enactment of the Narcotic Drugs and Psychotropic Substances Act in 1988 and out of these the number of cases in which the culprits were convicted and acquitted separately;

(b) in the cases of acquittals, how many were due to the negligence of police in handling the cases and what action was taken against the police officials involved in such cases?